Statutory resolution regarding disapproval of Manipur Goods and Services Tax (Second Amendment) ordinance, 2025 (no. 2 of 2025) and Manipur Goods and Services Tax (Second Amendment) Bill, 2025

माननीय सभापति **:** माननीय सदस्यगण, मद संख्या 17 और 18 एक साथ विचार हेतु लिए जाएंगे ।

श्री एन. के. प्रेमचन्द्रन जी ।

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

?This House disapproves of the Manipur Goods and Services Tax (Second Amendment) Ordinance, 2025 (Ordinance No. 2 of 2025) promulgated by the President on 07.10.2025?. … *(Interruptions)*

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move:

?That the Bill further to amend the Manipur Goods and Services Tax Act, 2017, be taken into consideration.?

Sir, this is regarding the Manipur Goods and Services Tax (Second Amendment) Bill, 2025. … *(Interruptions)* The Central Government amended the Central Goods and Services Act of 2017, particularly the Sections 121 to 134 of the Finance Act, 2025. … *(Interruptions)* This was passed by the Parliament and enacted in 2025. … *(Interruptions)* These changes also came into effect from October 2025, after more than half of the States updated their GST laws, but unfortunately, the GST amendments in Manipur could not happen in time…. *(Interruptions)* As the State Assembly was in a suspended mode, Manipur Goods and Services Act, 2017 was amended through an Ordinance which was promulgated by the Central Government on 7th October, 2025. … *(Interruptions)* This Bill has been brought to replace the Second Amendment Ordinance, 2025, and give permanent effect to the amendments made to the Manipur GST Act of 2017. … *(Interruptions)*

I would like to say a few words on the salient features. … *(Interruptions)* A track and trace system will be introduced to closely monitor how certain sensitive goods move through the supply chain. … *(Interruptions)* This will help prevent leakages and make rules more effective. … *(Interruptions)* Rules also dealing with the time of

supply for vouchers are being removed. … *(Interruptions)* It is because issuing a voucher is not actually supply of goods or services. … *(Interruptions)* This change will help avoid unnecessary disputes on when the tax becomes payable. … *(Interruptions)* The wording ?plant or machinery? is being clarified to ?plant and machinery? and remove ambiguity for tax-payers while claiming input tax credit. … *(Interruptions)* This correction is being applied retrospectively from 1st July 2017 to settle past disputes. … *(Interruptions)* When a supplier issues a credit note to reduce the tax originally charged, the recipient will now be clearly required to reverse the corresponding input tax credit, if already taken. … *(Interruptions)*

This ensures symmetry and reduces interpretation issues. ….*(Interruptions)*

A 10 per cent pre-deposit will be required for appeals before the appellate authority or the appellate tribunal, even in cases where only the penalty is being challenged. ….*(Interruptions)* This keeps the entire process of appeal consistent and discourages frivolous litigation. ….*(Interruptions)*

Finally, when the goods kept in an SEZ or a Free Trade Warehousing Zone are sold before being taken out of that zone, such transactions will now be treated as neither a supply of goods nor a supply of services, providing clarity and avoiding unintended tax implications. ….*(Interruptions)*

Now, all these amendments were carried out in the Central Goods and Services Tax Act for providing certainty to taxpayers and enhance the ease of compliance and the ease of living for taxpayers and businesses. ….*(Interruptions)* It is important, therefore, that these amendments are carried out in the Manipur State GST Act as well, so that taxpayers in Manipur also benefit from these changes. ….*(Interruptions)* That is why I request the House to kindly take it up and pass it. ….*(Interruptions)* Thank you.

माननीय सभापति **:** श्री एन. के. प्रेमचन्द्रन जी ।

? (व्यवधान)

SHRI N. K. PREMACHANDRAN : Sir, the House is not in order. ….*(Interruptions)*

माननीय सभापति **:** प्रस्ताव प्रस्तुत हुए :

?कि यह सभा राष्ट्रपति द्वारा 07.10.2025 को प्रख्यापित मणिपुर माल और सेवा कर (दूसरा संशोधन) अध्यादेश, 2025 (2025 का संख्यांक 2) का निरनुमोदन करती है ।?

और

?कि मणिपुर माल और सेवा कर अधिनियम, 2017 का और संशोधन करने वाले विधेयक पर विचार किया जाए।?

? (व्यवधान)

माननीय सभापति **:** श्री शशांक मणि जी ।

? (व्यवधान)

श्री शशांक मणि **(**देवरिया**) :** प्रणाम, देवरिया ।

माननीय सभापति महोदय, विपक्षी सदस्य नारेबाजी कर रहे हैं, सर्वप्रथम मैं उसकी निंदा करता हूं । बिहार की जनता ने इनको एक सबक सिखाया है । इन लोगों को समझ जाना चाहिए कि सदन में किस प्रकार की शोभा अपनाई जाती है । ...(व्यवधान) मैं आज मणिपुर के संदर्भ में मणिपुर माल और सेवा कर (दूसरा संशोधन) विधेयक, 2025 का अनुमोदन करने के लिए खड़ा हूं । ...(व्यवधान)

पिछले आठ वर्षों में माननीय प्रधानमंत्री जी के नेतृत्व में हमने जीएसटी में बहुत मूलभूत संशोधन किए हैं । उससे पहले देश की जीएसटी की अर्थव्यवस्था बिखरी हुई थी, वह बहुत सड़ी हुई थी । उसमें एकाग्रता प्रस्तुत की गई है । ...(व्यवधान)

सभापति महोदय, इसके अनुपालन से पूरी अर्थव्यवस्था में सरलता आई है और उसके आधार पर उत्पादन बढ़ा है । आदरणीय प्रधानमंत्री जी और श्रीमती निर्मला सीतारमण जी के नेतृत्व में इसी साल हम लोगों ने उसमें एक और संशोधन किया है, जो कि जीएसटी 2.0 के नाम से जाना जाता है । इस संशोधन से कुछ और चीजें अच्छी हुई हैं, जिसमें डिजिटल टेक्नोलॉजी के माध्यम से और सरलीकरण हुआ है । ...(व्यवधान)

माननीय सभापति महोदय, मैं समझता हूं कि विकसित भारत के संदर्भ में विकसित मणिपुर का भी बहुत बड़ा योगदान है । मैं समझता हूं कि हमारे पूर्वोदय के नक्षत्र में मणिपुर समेत जो सात राज्य हैं, जिन्हें सेवन सिस्टर्स के नाम से जाना जाता है, उनका भी बहुत बड़ा योगदान है । इसके लिए मणिपुर माल और सेवा कर (दूसरा संशोधन) विधेयक, 2025 का इस सदन में पारित होना बहुत महत्वपूर्ण एवं बहुत आवश्यक है । ...(व्यवधान)

माननीय सभापति **:** श्री एन. के. प्रेमचन्द्रन जी ।

? (व्यवधान)

माननीय सभापति **:** माननीय मंत्री जी ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I request that the Bill may be passed.

माननीय सभापति **:** श्री एन. के. प्रेमचन्द्रन जी ।

? (व्यवधान)

माननीय सभापति **:** प्रश्न यह है :

?कि यह सभा राष्ट्रपति द्वारा 07.10.2025 को प्रख्यापित मणिपुर माल और सेवा कर (दूसरा संशोधन) अध्यादेश, 2025 (2025 का संख्यांक 2) का निरनुमोदन करती है ।?

प्रस्ताव अस्वीकृत हुआ ।

माननीय सभापति **:** प्रश्न यह है:

?कि मणिपुर माल और सेवा कर अधिनियम, 2017 का और संशोधन करने वाले विधेयक पर विचार किया जाए ।?

प्रस्ताव स्वीकृत हुआ ।

? (व्यवधान)

माननीय सभापति **:** अब सभा विधेयक पर खंडवार विचार करेगी ।

प्रश्न यह है:

?कि खंड 2 से 16 विधेयक के अंग बनें ।?

प्रस्ताव स्वीकृत हुआ ।

खंड *2* से *16* विधेयक में जोड़ दिए गए ।

खंड *1,* अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।

? (व्यवधान)

माननीय सभापति **:** माननीय मंत्री जी ।

SHRIMATI NIRMALA SITHARAMAN: Sir, I wish to move:

?That the Bill be passed.?

माननीय सभापति **:** प्रश्न यह है:

?कि विधेयक पारित किया जाए ।?

प्रस्ताव स्वीकृत हुआ ।

? (व्यवधान)

HON. CHAIRPERSON: Kindly be seated. Please be seated.

? (*Interruptions*)

माननीय सभापति **:** आप सब अपनी-अपनी जगहों पर पधारिए । प्लीज़, आप सब अपनी-अपनी सीट्स पर बैठिए ।

? (व्यवधान)

HON. CHAIRPERSON: Let the proceedings go on. I will listen to you. I will listen to you but not like this. Kindly go back to your seats. Kindly go back to your seats so that I can hear you. Now, I just cannot hear you. There is no way.

? (*Interruptions*)

HON. CHAIRPERSON: Let somebody speak. If 20 people, 40 people speak together, I cannot hear.

? (*Interruptions*)

माननीय सभापति **:** आप सब क्या चाहते हैं? क्या आप प्रोसीडिंग्स चलने देना चाहते हैं या नहीं? आप बता दीजिए ।

? (व्यवधान)

HON. CHAIRPERSON: Do you want the proceedings to go ahead or not? Do you want to be heard or not? You do not want to be heard.

? (*Interruptions*)

माननीय सभापति**:** सभा की कार्यवाही मंगलवार, दिनांक 2 दिसंबर, 2025 को प्रात: 11 बजे तक के लिए स्थगित की जाती है ।

<u>14.13 hrs</u>

The Lok Sabha then adjourned till Eleven of the Clock

on Tuesday, December 2, 2025/Agrahayana 11, 1947 (Saka).

____

* These reports were presented to Hon?ble Speaker, Lok Sabha on 04.10.2025 and laid in Rajya Sabha on 21.08.2025.

** Introduced with the recommendation of the President.